

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-20/2001/46/1A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri D. Ullah,  
District and Sessions Judge,  
Kamrup, Amingaon.

Dated Guwahati, the 24<sup>th</sup> June, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJKA/4516/2022 Dated 22<sup>nd</sup> June, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 22.06.2022**, has been granted. The Addl. Sessions Judge cum Special Judge (POCSO), Kamrup, Amingaon and in her absence, Civil Judge, Kamrup would be in charge would be in charge of your Court and office during your absence.

Yours faithfully,

sd/  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2001/46/2/A, dated 24.06.2022**

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

sd/  
**JT. REGISTRAR (VIGILANCE)**

K. K. K.